

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4451
ANSWERED ON:07.12.2010
INQUIRY INTO ILLEGAL MINING
Tewari Shri Manish

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court vide I.A. No. 2532-2533 in WP

(c) No. 202/1995 has directed the Government to enquire into the alleged irregularity relating to dealing in coal;

(b) if so, the details thereof and the action taken thereon;

(c) whether the Aryan Coal benefaction Pvt. Ltd., the alleged perpetrator of the said irregularity against whom the SC has directed enquiry is again being investigated by the CBI after having been given clean chit in 2004; and

(d) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): Yes, Madam. The report of the inquiry has been submitted to Hon'ble Supreme Court on 9th September 2010.

(c) & (d): the case was investigated by Chattisgarh Branch of CBI in 2009 and after investigation the case was closed on 31.8.2010 as the allegations mentioned in the FIR could not be substantiated.